

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Review Application No. 10 of 1992

In

Original Application No. 2105 of 1989

Jagdish Rai Punia

... .. Applicant

Versus

Union of India and Ors.

.. .. Respondents

Hon'ble Mr. D.K. Agrawal, Member (J)

(By Hon. Mr. D.K. Agrawal, Member (J))

(1) This Review Application filed Under Section 22 (3) (f) of the Administrative Tribunals Act 1985 is directed against the judgment and Order dated 2.12.1991 passed in O.A. No. 2105 of 1989 Jagdish Rai Punia Vs. Union of India and Others has come before me for decision by Circulation.

(2) I have gone through the review application. The subject matter of the claim petition was the transfer of the applicant. He was posted as Superintendent in Electrical Branch, Northern Railway Head quarter New Delhi. He was transferred to the Electrical Repair Work-shop Northern Railway, Dayabasti, Delhi. Thus there was change of Seat/Section only. The station of posting remained

D.K. Agrawal

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unchanged. The transfer order was found to have been passed in administrative expediency. The grounds of malafides were not found in order. Thus having discussed the entire facts, the application was dismissed

(3) It has been urged now in the Review Application that the Tribunal has erred and therefore the order dated 2.12.1991 be recalled and reviewed.

(4) A review of an order can only be made for correction of a patent error of fact or law which stares one in the face without any elaborate arguments being needed for establishing it. Thus the scope for review is limited.

(5) I am of the opinion that there is no patent error of fact or law and the original application was dismissed after discussion of the facts and the matter on the subject. Therefore in my opinion, the Review Application ^{has no merits} ~~is not maintainable~~. It is accordingly rejected.

SK Garg
4.2.92
Member (J)

Dated: 4th Feb: 1992

(Uv)